

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. IA 1162/2024 IA 1161/2024 in C.P. (IB)/238(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2024**

**NAME OF THE PARTIES:- IA 1162/2024 Ashapura Edifice
Private Limited Vs. Pnb Housing
Finance Limited IA 1161/2024
Ashapura Edifice Private Limited Vs.
Pnb Housing Finance Limited**
IN THE MATTER OF
PNB Housing Finance Limited
V/s
Ashapura Edifice Private Limited

**Section: Rule 11 of NCLT, 2016 Sec 60(5) U/s 7 of Insolvency and
Bankruptcy Code, 2016**

ORDER

Counsel, Nevil M Chopra appeared for the Financial Creditor and Counsel, Aman Kacheria a/w Siddharth Shankar appeared for the Corporate Debtor through VC. Counsel appearing for the Financial Creditor states at bar that he has instruction from his client not to pursue the present Company Petition as the matter has been settled between the parties out of the Court and withdraw the same. In this regard, a withdrawal memo has also been placed on record by the Financial Creditor. In view of the statement made by the Financial Creditor and withdrawal memo placed on record, this bench deems it fit and appropriate to allow the withdrawal of the present Company

Petition. Accordingly, **CP(IB) 238(MB)2023** stands **closed** as **withdrawn** with no order as to cost. File be closed and consigned.

All pending IAs/MAs, if any, connected with the present Company Petition be disposed of having become infructuous in terms of the above order.

IA 1162 of 2024 and IA 1161 of 2024:- Since the present Company Petition has been withdrawn in terms of the above order, the present Applications become infructuous. Accordingly, **IA 1162 of 2024 and IA 1161 of 2024** is **disposed of** having becomes **infructuous**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)